Directorate General Foreign Trade DES-V Section

The NC Meeting No.2/AM-18 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 27.04.2017 in Conference Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

Chairing	ansinp of Shift R.C. Rought and Library designation	Department
S.No.	Name of the representatives and their designation	
1.	Shri V.K. Kohli, Director	TC office, Noida
2	Shri J.D. Giri, Vice President	AEPC
3	Shri Nand Lal, Consultant	DIPP
1	Shri S.K. Mahapatra, DDG	DGFT
4.	Shri K.C. Meena, DDG	DGFT
3.		DGFT
6.	Shri Vinod Kumar Kashyap, FTDO	DOLL

At the outset the Minutes of NC-V Meeting No.25/AM-17 held on 30.03.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. 2/AM-18 dated 27.04.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

	Case No.:3/25/84-ALC3/2016	Party Name:SRF LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
1	HQ File :01/84/050/00471/AM17/	RLA File :04/24/040/00073/AM15/	Lic.No/Date:0410158974 14.07.2014	Defer Date: 25.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:26/18/84-ALC3/2016	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
2	HQ File :01/84/050/00307/AM17/	RLA File :05/24/040/00208/AM15/	Lic.No/Date:0510390241 11.08.2014	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply received from the firm has been placed below the Committee. NC decided to examine the reply and the case stands deferred for re-listing on 25.05.2017.

	Case No.:7/25/84-ALC3/2016	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
3	HQ File :01/84/050/00475/AM17/	RLA File :07/24/040/00265/AM15/	Lic.No/Date:0710106906 03.11.2014	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

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4	Case No.:9/25/84-ALC3/2016	Party Name:NANDKISHORE MASTURLAL & SONS.,	Meet No/Date:2/84-ALC3/2017	Status: Deferred

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		27.04.2017	
HQ File	RLA File	Lic.No/Date:0710108467	Defer Date: 25.05.2017
:01/84/050/00477/AM17/	:07/24/040/00102/AM16/	03.07.2015	

Case No.:3/23/84-ALC3/2016	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710108689	Defer Date 25.05.2017
:01/84/050/00448/AM17/	:07/24/040/00146/AM16/	04.09.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that PH was given in the above case however, no representative appeared before NC on 30.03.2017 & 27.04.2017. NC decided to ask the firm representative on 25.05.2017 and defer the case for re-listing on 25.05.2017.

(Case No.:10/25/84-ALC3/2016	Party Name:NANDKISHORE MASTURLAL & SONS.,	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
6	HQ File :01/84/050/00478/AM17/	RLA File :07/24/040/00183/AM16/	Lic.No/Date:0710108761 22.09.2015	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:11/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710108806	Defer Date: 25.05.2017
:01/84/050/00479/AM17/	:07/24/040/00230/AM16/	05.10.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:40/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
8	HQ File :01/84/050/00508/AM17/	RLA File :07/24/040/00234/AM16/	Lic.No/Date:0710108810 05.10.2015	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

9	Case No.:42/25/84-ALC3/2016	Party Name:SHAHI EXPORTS	Meet No/Date:2/84-	Status:





	PVT. LTD.	ALC3/2017 27.04.2017	Deferred
HQ File	RLA File	Lic.No/Date:0710108808	Defer Date: 25.05.2017
:01/84/050/00510/AM17/	:07/24/040/00233/AM16/	05.10.2015	

	Case No.:12/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
10	HQ File :01/84/050/00480/AM17/	RLA File :07/24/040/00232/AM16/	Lic.No/Date:0710108848 07.10.2015	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:41/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
11	HQ File :01/84/050/00509/AM17/	RLA File :07/24/040/00280/AM16/	Lic.No/Date:0710109057 17.11.2015	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

C	Case No.:2/25/84-ALC3/2015	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
12 H	IQ File 01/84/050/00283/AM16/	RLA File :56/24/040/00029/AM16/	Lic.No/Date:5610004753 20.11.2015	Defer Date: 25.05.2017

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP again for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:44/25/84-ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710109087	Defer Date: 25.05.2017
:01/84/050/00512/AM17/	:07/24/040/00292/AM16/	26.11.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

14	Case No.:45/25/84-ALC3/2016	Party Name:SHAHI EXPORTS	Meet No/Date:2/84-	Status:
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	PVT. LTD.	ALC3/2017 dt 27.04.2017	Deferred
HQ File	RLA File	Lic.No/Date:0710109110	Defer Date:
:01/84/050/00513/AM17/	:07/24/040/00298/AM16/	01.12.2015	25.05.2017

Case No.:5/1/84-ALC3/2016	Party Name:CHOWDHARY OVERSEAS LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File :01/84/050/00474/AM16/	RLA File :06/24/040/00041/AM16/	Lic.No/Date:0610038278 16.12.2015	Defer Date: 25.05.2017

Decision : The Committee considered the case as per agenda and observed that the reminder has been issued to RA, Kanpur to furnish the hard copy of the application in this case. The reply is not received from RA, Kanpur. The case stands deferred for re-listing on 25.05.2017.

Case No.:23/23/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
6 HQ File	RLA File	Lic.No/Date:0710109291	Defer Date 25.05.2017
:01/84/050/00468/AM17/	:07/24/040/00353/AM16/	20.01.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:22/23/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
17	HQ File :01/84/050/00467/AM17/	RLA File :07/24/040/00401/AM16/	Lic.No/Date:0710109475 03.03.2016	Defer Date: 25.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:8/25/84-ALC3/2016	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0710109553	
:01/84/050/00476/AM17/	:07/24/040/00408/AM16/	22.03.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as per DIPP comments vide F.No.7/142/2017-TWS dated 11.5.2017 as under:

Export Item: Filter Bags from Filtration Felt Fabric from 130-300 MM Diameter and from 2mm to 10.5mm length, 500-700 GSM +/-10%.

Quantity: 30,882.000 Sq. meter

Import Item: Filter Bags from Filtration Felt Fabric from 500-700 GSM +/-10%.

Quantity: 31,499.000 Sq. meter

RA may take necessary action subject to compliance of other usual conditions.

19	Case No.:6/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:2/84-	Status:	
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			ALC3/2017 27.04.2017	Deferred
HQ Fi	le	RLA File	Lic.No/Date:0710109602	Defer Date: 25.05.2017
:01/84	/050/00474/AM17/	:07/24/040/00417/AM16/	30.03.2016	

	Case No.:43/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
20	HQ File :01/84/050/00511/AM17/	RLA File :07/24/040/00039/AM17/	Lic.No/Date:0710109737 29.04.2016	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:36/5/84-ALC3/2016	Party Name: CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:5210041879	Defer Date: 25.05.2017
1 :01/84/050/00068/AM17/	:52/24/040/00008/AM17/	04.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that PH was granted to the firm but there is no representative of the firm appeared before NC on 09.03.2017. NC decided to ask the firm to appear on 27.04.2017 and defer the case for re-listing on 25.05.2017.

	Case No.:2/5/84-ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
22	HQ File :01/84/050/00034/AM17/	RLA File :07/24/040/00056/AM17/	Lic.No/Date:0710109837 19.05.2016	Defer Date: 25.05.2017

Decision: The Committee considered the case as per agenda and observed that a letter has been issued to RA, Bangalore to furnish the hard copy of the application in this case. The reply is not received from RA, Bangalore. NC decided to wait for their reply. The case stands deferred for relisting on 25.05.2017.

Case	e No.:7/13/84-ALC3/2016	Party Name:SUN RISE NETS	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ 1	File 84/050/00238/AM17/	RLA File :26/24/040/00007/AM17/	Lic.No/Date:2610012756 23.05.2016	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP to the firm to furnish information as per their their U.O. No. 7/349/2016-TSW dated 25.10.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 25.05.2017.



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	Case No.:5/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
24	HQ File :01/84/050/00473/AM17/	RLA File :07/24/040/00060/AM17/	Lic.No/Date:0710109881 27.05.2016	Defer Date: 25.05.2017

	Case No.:4/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
25	HQ File :01/84/050/00472/AM17/	RLA File :07/24/040/00051/AM17/	Lic.No/Date:0710109911 06.06.2016	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:22/9/84-ALC3/2016	Party Name:GENEROUS PRODUCTS	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
26	HQ File :01/84/050/00151/AM17/	RLA File :05/23/040/00170/AM17/	Lic.No/Date:0510398965 01.07.2016	Defer Date: 25.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that there is no representative of the firm has attended the personal hearing before NC on 02.03.2017. NC decided to defer the case for re-listing on 25.05.2017.

Case No.:17/23/84-ALC3/2016	Party Name:THE NATURAL FLOORS	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File :01/84/050/00462/AM17/	RLA File :10/24/040/00036/AM17/	Lic.No/Date:1010059533 12.07.2016	Defer Date: 25.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:11/23/84-ALC3/2016	Party Name: G.R. CORPORATION	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
28	HQ File :01/84/050/00456/AM17/	RLA File :06/24/040/00014/AM17/	Lic.No/Date:0610038426 26.07.2016	Defer Date: 25.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

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	Case No.:26/19/84-ALC3/2016	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
29	HQ File :01/84/050/00337/AM17/	RLA File :03/95/040/00295/AM17/	Lic.No/Date:0310806649 27.07.2016	Defer Date: 25.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to TC, Noida for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:17/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
30	HQ File :01/84/050/00485/AM17/	RLA File :07/24/040/00149/AM17/	Lic.No/Date:0710110180 29.07.2016	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:2/13/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810138416	Defer Date: 25.05.2017
:01/84/050/00233/AM17/	:08/24/040/00169/AM17/	04.08.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 17.01.2017 through e.mail to furnish the justification of CAD /Stagewise wastage in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 25.05.2017.

	Case No.:14/15/84-ALC3/2016	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
32	HQ File :01/84/050/00272/AM17/	RLA File :32/24/040/00012/AM17/	Lic.No/Date:3210077950 04.08.2016	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued on 22.11.2016 to the firm to submit the sample of the product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 25.05.2017.

Case No.:23/13/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date: 25.05.2017





that the application has been referred to TC, Mumbai on 21.11.2016 to furnish their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:18/19/84-ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
34	HQ File :01/84/050/00329/AM17/	RLA File :03/95/040/00037/AM17/	Lic.No/Date:0310807179 18.08.2016	Defer Date: 25.05.2017

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP again for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:19/19/84-ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
35	HQ File :01/84/050/00330/AM17/	RLA File :03/95/040/00036/AM17/	Lic.No/Date:0310807178 18.08.2016	Defer Date: 25.05.2017

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP again for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:10/23/84-ALC3/2016	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
36	HQ File :01/84/050/00455/AM17/	RLA File :03/95/040/00413/AM17/	Lic.No/Date:0310807464 30.08.2016	Defer Date: 25.05.2017

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP again for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:25/19/84-ALC3/2016	Party Name:SITTARA WORKZ	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
37	HQ File :01/84/050/00336/AM17/	RLA File :02/24/040/00097/AM17/	Lic.No/Date:0210206960 05.09.2016	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 17.01.2017 to furnish the CAD /measurement chart in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 25.05.2017.

38	Case No.:9/19/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
	HQ File :01/84/050/00320/AM17/	RLA File :05/23/040/00262/AM17/	Lic.No/Date:0510399651 08.09.2016	Defer Date: 25.05.2017





Case No.:10/15/84-ALC3/2016	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610038450	Defer Date 25.05.2017
:01/84/050/00268/AM17/	:06/24/040/00019/AM17/	14.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted from the reply of the firm received on 16.01.2017 that they are take up the matter for amendment in Adv Authorisation with RA, Kanpur for necessary correction for revise import quantity and also has requested for defer the case till the revised quantity is not notified by Jt.DGFT, Kanpur. The reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 25.05.2017.

Case No.:9/15/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File :01/84/050/00267/AM17/	RLA File :08/24/040/00217/AM17/	Lic.No/Date:0810138681 16.09.2016	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 19.01.2017 to furnish the CAD/CAM and Measurement in this case. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 25.05.2017.

C	Case No.:30/19/84-ALC3/2016	Party Name:SUNNY INTERNATIONAL LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
	Q File 01/84/050/00341/AM17/	RLA File :33/24/040/00004/AM17/	Lic.No/Date:3310030350 30.09.2016	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:34/25/84-ALC3/2016	Party Name:RAHMAN INDUSTRIES LTD	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Approved
HQ File :01/84/050/00502/AM17/	RLA File :06/24/040/00020/AM17/	Lic.No/Date:0610038464 04.10.2016	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA based on the DIPP recommendation as per their written comments vide F. No.7/42/2017-TSW dated 12.04.2017 as under :



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Export Item:

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Gents shoes with upper of composition leather & PU sole

(weight of sole 850 gms) (40,000 pairs)

Quantity:-

1 pair

S.No.	Import Item	Quantity
1.	Synthetic lining	1.75 Sq. foot
2.	Thermoplastic Sheets for (1) counter	0.014 Sq. mt.
3.	Sheet for making insole	0.05 Sq. mt.
4.	Thermoplastic cement rod (Polyester)	0.011 Kg
5.	Polyol	0.515 Kg
6.	Isocynate	0.38335 Kg
7.	Catalyst	0.04505 Kg
8.	Pigment Paste	0.02635 Kg
9.	Release Agent	0.03825 Kg
10.	Toe caps (composite)	Net to net
11.	Microfibre leather / synthetic leather	Net to net

RA may take necessary action subject to compliance of other usual conditions.

	Case No.:1/21/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
43	HQ File :01/84/050/00406/AM17/	RLA File :08/24/040/00265/AM17/	Lic.No/Date:0810138809 05.10.2016	Defer Date: 25.05.2017
	Decision:			

Case No.:2/23/84-ALC3/2016	Party Name:KP TECH NONWOVEN INDIA PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:2410042070	
:01/84/050/00447/AM17/	:24/21/040/00101/AM17/	07.10.2016	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as per written comments of DIPP vide F. No. 7(196)/2017-TSW dated 10.04.2017 as under:

In this case, the firm will import Polypropylene Granules and use indigenous master batch 0.02 MT for production of 1 MT of export product. In the SION H-240, 8% wastage is allowed for export of PP Non Woven Fabric laminated / coated. Accordingly, following norms is approved:-

Export item: PP Non Woven Fabric

Quantity: 1 MT

Import item: Polypropylene Granules

Quantity: 1.05 MT

RA may take necessary action subject to compliance of other usual conditions.

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	Case No.:4/15/84-ALC3/2016	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
45	HQ File :01/84/050/00262/AM17/	RLA File :03/95/040/00531/AM17/	Lic.No/Date:0310808535 19.10.2016	Defer Date: 25.05.2017

	Case No.:6/16/84-ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
46	HQ File :01/84/050/00280/AM17/	RLA File :02/24/040/00151/AM17/	Lic.No/Date:0210207116 02.11.2016	Defer Date: 25.05.2017

Decision : The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 25.05.2017

	Case No.:20/20/84-ALC3/2016	Party Name:POLIGOF - MICRO HYGIENE INDIA PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
47	HQ File :01/84/050/00363/AM17/	RLA File :03/95/040/00455/AM17/	Lic.No/Date:0310808933 02.11.2016	Defer Date: 25.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:3/20/84-ALC3/2016	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred	
48	HQ File :01/84/050/00346/AM17/	RLA File :08/24/040/00312/AM17/	Lic.No/Date:0810139017 10.11.2016	Defer Date: 25.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 24.03.2017 to furnish certain information for the examination of the case. Reply is not received from the firm so far. NC decided to send a reminder to the firm. The case stands deferred for re-listing on 25.05.2017.

	Case No.:44/20/84-ALC3/2016	Party Name:R N R INTERNATIONAL	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
49	HQ File :01/84/050/00387/AM17/	RLA File :05/24/040/00393/AM17/	Lic.No/Date:0510400427 16.11.2016	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 24.03.2017 to furnish the CAD of the product in this case. Reply is not received from the firm so far. NC decided to send a reminder to firm. The

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case stands deferred for re-listing on 25.05.2017.

	Case No.:2/20/84-ALC3/2016	Party Name: PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
50	HQ File :01/84/050/00345/AM17/	RLA File :32/24/040/00025/AM17/	Lic.No/Date:3210078031 23.11.2016	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 24.03.2017 to specify the name of export product in this case. Reply is not received from the firm so far. NC decided to send a reminder to firm. The case stands deferred for re-listing on 25.05.2017.

Case No.:16/25/84-ALC3/2016	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:5610005033	Defer Date: 25.05.2017
:01/84/050/00484/AM17/	:56/24/040/00037/AM17/	29.11.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:2/19/84-ALC3/2016	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:3010103896	Defer Date: 25.05.2017
2 :01/84/050/00313/AM17/	:30/24/040/00028/AM17/	05.12.2016	

Decision: The Committee considered the case as per agenda and observed that a letter has been issued to RA, Ludhiana to furnish the hard copy of the application in this case. No reply is received from RA, Ludhiana. NC decided to send a reminder to RA, Ludhiana. The case stands deferred for re-listing on 25.05.2017

	Case No.:12/23/84-ALC3/2016	Party Name: CONNOISSEUR FASHIONS	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
53	HQ File :01/84/050/00457/AM17/	RLA File :04/24/040/00174/AM17/	Lic.No/Date:0410162643 27.12.2016	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

54	Case No.:14/23/84-ALC3/2016	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
	HQ File :01/84/050/00459/AM17/	RLA File :32/24/040/00034/AM17/	Lic.No/Date:3210078071 29.12.2016	Defer Date: 25.05.2017

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	Case No.:16/23/84-ALC3/2016	Party Name:JUMBO BAG LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
55	HQ File :01/84/050/00461/AM17/	RLA File :04/24/040/00137/AM17/	Lic.No/Date:0410162654 02.01.2017	Defer Date: 25.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

		Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
56	HQ File :01/84/050/00487/AM17/	RLA File :03/94/040/00874/AM17/	Lic.No/Date:0310810241 02.01.2017	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:48/25/84-ALC3/2016	Party Name:SURYA TEXTECH,	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File 7:01/84/050/00516/AM17/	ICE/ T IIC	Lic.No/Date:2210015626 03.01.2017	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application was forwarded to DC (MSME) and TC, Noida for their comments. NC decided that case pertains to DIPP, hence a copy of the application may be forwarded to DIPP for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:13/23/84-ALC3/2016	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
58	HQ File :01/84/050/00458/AM17/	RLA File :04/24/040/00179/AM17/	Lic.No/Date:0410162688 09.01.2017	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.5.2017.

59	Case No.:21/23/84-ALC3/2016	Party Name: A.M. VINYL PVT.LTD.,	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
	HO File	RLA File	Lic.No/Date:0510401230	Defer Date:

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:01/84/050/00466/AM17/	:05/23/040/00476/AM17/	10.01.2017	25.05.2017

Case No.:9/23/84-ALC3/2016	Party Name: AKR TEXTILE,	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:3210078080	Defer Date: 25.05.2017
:01/84/050/00454/AM17/	:32/24/040/00035/AM17/	11.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:30/25/84-ALC3/2016	Party Name:EDCONS EXPORTS (P) LTD.	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File :01/84/050/00498/AM17/	RLA File :02/24/040/00209/AM17/	Lic.No/Date:0210207249 12.01.2017	Defer Date: 25.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:39/25/84-ALC3/2016	Party Name: VINAYAK POLYMERS	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
62	HQ File :01/84/050/00507/AM17/	RLA File :13/24/040/00045/AM17/	Lic.No/Date:1310048524 12.01.2017	Defer Date: 25.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:27/25/84-ALC3/2016	Party Name: CHOWDHARY OVERSEAS LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Apporved
HQ File :01/84/050/00495/AM17/	RLA File :06/24/040/00036/AM17/	Lic.No/Date:0610038542 18.01.2017	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as per written comments of DIPP vide F. No. 7(196)/2017-TSW dated 10.04.2017 as under :

In this case, the firm has claimed 5% wastage for raw materials for manufacture of harness which appears to be reasonable. Accordingly, following norm is apported:-

Export Item: Harness made of non-leather (textile chaps) 100% Polyester kitted fabric 1792.88 kg, 60% polyurethane, 40\$ Polyester, PU Synthetic Leather 1.2 MM 3226.66 kg and

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35% Polyurethane, 65% Polyester, PU synthetic leather 0.6 MM 812.16 kg after 5% wastage.

Quantity:-16090 pairs

S.No.	Import Item	Quantity
1.	3400 meter 100% Polyester kitted fabric width 54 inch GSM	1882.53 Kg.
	390 +/-5%	
2.	4400 meter 60% polyurethane, 40\$ polyester, PU synthetic	3388.00 Kg.
	Leather 1.2 MM, backing IS woven GSM 525 +/- 5% width 54	
	Inch	0.50.551
3.	1105.40 meter 35% Polyurethane, 65% Polyester, PU synthetic	852.77 kg.
	leather 0.6 MM, backing IS woven GSM 260+/-5% width 54	
	Inch	

RA may take necessary action subject to compliance of other usual conditions.

Case No.:35/25/84-ALC3/2016	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0610038541	And Andreas of the Control of the Co
:01/84/050/00503/AM17/	:06/24/040/00037/AM17/	18.01.2017	

Decision: The Committee considered the case as per agenda and alongwith other relevant papers. Committee decided to ratify the norms for the above AA allowing the wastage as applied for. RA may take necessary action subject to compliance of other usual conditions.

	Case No.:26/25/84-ALC3/2016	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
65	HQ File :01/84/050/00494/AM17/	RLA File :35/24/040/00046/AM17/	Lic.No/Date:3510045099 20.01.2017	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:31/25/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
66	HQ File :01/84/050/00499/AM17/	RLA File :08/24/040/00437/AM17/	Lic.No/Date:0810139584 24.01.2017	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

67	Case No.:32/25/84-ALC3/2016	NONWOVENS PRIVATE	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
		LIMITED	27.04.2017	

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HQ File	RLA File	Lic.No/Date:0810139583	Defer Date:	
·01/84/050/00500/AM17/	:08/24/040/00416/AM17/	24.01.2017	25.05.2017	

Case No.:19/23/84-ALC3/2016	Party Name:SEVEN SEAS TRADING COMPANY	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Approved
HQ File :01/84/050/00464/AM17/	RLA File :10/24/040/00098/AM17/	Lic.No/Date:1010059699 25.01.2017	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and Committee decided to ratify the norms for the above AA allowing wastage of 3%. RA may take necessary action subject to compliance of other usual conditions.

	Case No.:15/25/84-ALC3/2016	Party Name:DHARMESH TEXTILES LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
69	HQ File :01/84/050/00483/AM17/	RLA File :33/24/040/00008/AM17/	Lic.No/Date:3310030367 31.01.2017	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:20/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
70	HQ File :01/84/050/00488/AM17/	RLA File :35/24/040/00048/AM17/	Lic.No/Date:3510045101 31.01.2017	Defer Date: 25.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:24/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
71	HQ File :01/84/050/00492/AM17/	RLA File :35/24/040/00038/AM17/	Lic.No/Date:3510045100 31.01.2017	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

72	Case No.:20/23/84-ALC3/2016	Party Name:SRF LIMITED	Meet No/Date:2/84- ALC3/2017	Status: Deferred
			27.04.2017	

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HQ File	RLA File	Lic.No/Date:0410162765	Defer Date:
:01/84/050/00465/AM17/	:04/24/040/00143/AM17/	01.02.2017	25.05.2017

	Case No.:21/25/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
73	HQ File :01/84/050/00489/AM17/	RLA File :08/24/040/00454/AM17/	Lic.No/Date:0810139636 02.02.2017	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:22/25/84-ALC3/2016	Party Name:KARAN LETEX LTD	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610038551	Defer Date: 25.05.2017
4 :01/84/050/00490/AM17/	:06/24/040/00042/AM17/	02.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:37/25/84-ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
75	HQ File :01/84/050/00505/AM17/	RLA File :03/95/040/00817/AM17/	Lic.No/Date:0310810903 02.02.2017	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:38/25/84-ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
76	HQ File :01/84/050/00506/AM17/	RLA File :03/95/040/00835/AM17/	Lic.No/Date:0310810904 02.02.2017	Defer Date: 25.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:2/25/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0510401491	Defer Date:
:01/84/050/00470/AM17/	:05/23/040/00518/AM17/	03.02.2017	25.05.2017

	Case No.:49/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
78	HQ File :01/84/050/00517/AM17/	RLA File :06/24/040/00041/AM17/	Lic.No/Date:0610038555 03.02.2017	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:36/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610038556	Defer Date: 25.05.2017
:01/84/050/00504/AM17/	:06/24/040/00039/AM17/	06.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

C	Case No.:25/25/84-ALC3/2016	Party Name:FIBRE WORLD	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
80	HQ File :01/84/050/00493/AM17/	RLA File :10/24/040/00103/AM17/	Lic.No/Date:1010059711 08.02.2017	Defer Date: 25.05.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

	Case No.:1/23/84-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
81	HQ File :01/84/050/00446/AM17/	RLA File :31/83/040/00138/AM17/	Lic.No/Date:3110066578 09.02.2017	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that a letter has been issued to RA, Ludhiana on 24.03.2017 to furnish the three set of hard copy of the application. The case stands deferred for re-listing on 25.05.2017.

Case 11025/25/04 112.00/2010	Party Name:G.R.CORPORATION	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
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HQ File	RLA File :06/24/040/00043/AM17/	Lic.No/Date:0610038559 10.02.2017	Defer Date: 25.05.2017
:01/84/050/00497/AM17/	.00/24/040/00043/11111		

Case No.:13/25/84-ALC3/2016	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:1010059719	Defer Date: 25.05.2017
:01/84/050/00481/AM17/	:10/24/040/00110/AM17/	15.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:23/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:3510045113	Defer Date: 25.05.2017
:01/84/050/00491/AM17/	:35/24/040/00054/AM17/	16.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

(Case No.:28/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
85 :	HQ File 01/84/050/00496/AM17/	RLA File :35/24/040/00053/AM17/	Lic.No/Date:3510045114 16.02.2017	Defer Date: 25.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:33/25/84-ALC3/2016	Party Name:SDJ INTERNATIONAL	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210207393	Defer Date: 25.05.2017
:01/84/050/00501/AM17/	:02/24/040/00239/AM17/	22.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:1/25/84-ALC3/2016	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
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HQ File	RLA File	Lic.No/Date:3010103962	Defer Date:
:01/84/050/00469/AM17/	:30/24/040/00039/AM17/	24.02.2017	25.05.2017

Decision : Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. The case stands deferred for re-listing on 25.05.2017.

Case No.:18/25/84-ALC3/2016	Party Name:KARAN LETEX LTD	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610038567	Defer Date: 25.05.2017
8 :01/84/050/00486/AM17/	:06/24/040/00044/AM17/	01.03.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:14/25/84-ALC3/2016	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0410162850	Defer Date: 25.05.2017
:01/84/050/00482/AM17/	:04/24/040/00191/AM17/	02.03.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:46/25/84-ALC3/2016	Party Name:SRF LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0410162853	Defer Date: 25.05.2017
:01/84/050/00514/AM17/	:04/24/040/00196/AM17/	03.03.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 25.05.2017.

Case No.:47/25/84-ALC3/2016	Party Name:SRF LIMITED	Meet No/Date:2/84- ALC3/2017 27.04.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0410162865	
:01/84/050/00515/AM17/	:04/24/040/00201/AM17/	07.03.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA allowing the wastage of inputs as 5% in the export product. RA may take necessary action subject to compliance of other usual conditions.

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	M/s. Dhruv Global Ltd.
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/171/204/AM-17/DES-V
RA. F.No. 05/25/039/0002/AM14	07102(1120 1 + 101 09 2012

Subject: Request for fixation of norms against Annual AA No. 0510361429 dated 01.08.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 13.12.2016 through email to submit the justification for higher requirement of wastage in this case and the firm has also been asked to furnish the stage wise CAD of each of export item in this case on 24.04.2017. The reply is not received from the firm so far. NC decided to await reply. The case stands deferred for re-listing on 25.05.2017.

93.

Case No. 25	M/s. Aditya Birla Grasim	
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/171/00300/AM-17/DES-V	
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/17/1700300/10011/17/1/1825 V	

Subject: Request for clarification of nomenclature of "Artificial Staple Fibre of Viscose Rayon & Viscose Staple Fibre" are same or not under ITC HS – 55041000 and SION A-1877 as the issue has raised by RA, Vadedara

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 25.02.2017 for clarification on nomenclature of "Artificial Staple Fibre of Viscose Rayon & Viscose Staple Fibre" are same or not under ITC HS – 55041000 and SION A-1877 as the issue has been raised by RA, Vadodara in this case. NC has stated that the viscose fibre are artificial and may not be cellulose fibres, so NC has decided to ask the firm to clarify the word "artificial" put on in nomenclature in this case. The case stands deferred for re-listing on 25.05.2017.

94.

Case No. 26	M/s. Dhruv Global Ltd.
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/171/00242/AM-17/DES-V
RA. F.No. 05/25/039/002/AM14	

Subject: Fixation of norms in respect of Annual Advance Authorization No. 0510361429 dated 01.08.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 030.05.2016 for fixation of norms in respect of Annual Advance Authorization No.0510361429 dated 01.08.2013. NC decided to ask the firm to furnish the CAD of the product in this case. The case stands deferred for re-listing on 25.05.2017.

95.

Case No. 27	M/s. Dhruv Globals Ltd
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No.01/84/171/205/AM17/DES-V
PA F No 05/25/039/021/AM15	
Subject: Fixation of norms in respect of Ar	nnual Advance Authorization No. 0510393516 dated 11.03.2015

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Case No. 28	M/s. Radnik Exports
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/171/00004/AM-18/DES-V
RA. F.No. 05/27/039/026/AM14 Dt. 24.12.2013	Annual AA No. 0510374417 dated 24.12.2013.

Subject: Fixation of norms for the export product Ladies Top manufactured out of 100% Polyester woven dyed fabric, width 57", GSM 82+/-10% (Style :BYN Glow) 2. Ladies Top manufactured out of 100% Polyester woven dyed fabric, width 57", GSM 82+/-10%(Style :FTC Violeta) in respect of Annual Advance Authorization No. 0510374417 dated 24.12.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 31.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510374417 dated 24.12.2013. Accordingly, as per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

97.

Case No. 29	M/s. Radnik Exports
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/171/00009/AM-18/DES-V
RA. F.No. 05/27/039/00031/AM16	Annual AA No. 0510397557 dated 10.02.2016
Dt. 04.02.2016	

Subject: Fixation of norms for the export product Girls Skirt mfd out of 100% cotton velvet woven dyed fabric width 142cm, GSM 225+/-10%(Style:Kids Lou) in respect of Annual Advance Authorization No. 0510374417 dated 24.12.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 31.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510397557 dated 10.02.2016. Committe decided to ask the firm to work out CAD and attend the personal hearing for explanation of their case on 25.05.2017. The case stands deferred for re-listing on 25.05.2017

98.

Case No. 30	M/s. Radnik Exports
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/171/00005/AM-18/DES-V
RA. F.No. 05/27/039/00025/AM14	Annual AA No. 05102374402 dated 24.12.2013
Dt. 20.12.2013	

Subject: Fixation of norms for the export product Other Outer Garment Ladies Top, mfd out of 100% polyester woven dyed fabric width 57", GSM 90+/-10% (Style:Trip Top) in respect of Annual Advance Authorization No. 05102374402 dated 24.12.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 16.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 05102374402 dated 24.12.2013. Committee decided to ask

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the firm to work out CAD from different angle and given personal hearing to explanation of their case 25.05.2017. The case stands deferred for re-listing on 25.05.2017

99.

Case No. 31	M/s. Radnik Exports
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/171/00001/AM-18/DES-V
RA. F.No. 05/27/039/00026/AM14	Annual AA No. 05102374417 dated 24.12.2013
Dt. 24.12.2013	

Subject: Fixation of norms for the export product Ladies Top, mfd out of 100% polyester woven dyed fabric width 57cm, GSM 90+/-10% (Style: Sheet Blouse) in respect of Annual Advance Authorization No. 05102374417 dated 24.12.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 31.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 05102374417 dated 24.12.2013. Committee decided to ask the firm to attend the personal hearing for explanation of their case on 25.05.2017. The case stands deferred for re-listing on 25.05.2017

100.

Case No. 32	M/s. Radnik Exports
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/171/00001/AM-18/DES-V
RA. F.No. 05/27/039/00026/AM14	Annual AA No. 05102374417 dated 24.12.2013
Dt. 24.12.2013	

Subject: Fixation of norms for the export product Other Outer Garments Ladies Top, mfd out of 100% Viscose woven dyed fabric width 50", GSM 130+/-10% (Style: P. Randan), Other Outer Garments Ladies Top, mfd out of 100% Viscose woven printed fabric width 50", GSM 130+/-10% (Style: P. Randan), in respect of Annual Advance Authorization No. 05102374417 dated 24.12.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 31.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 05102374417 dated 24.12.2013. Committee observed that CAD not enclosed alongwith the application and decided to ask the firm to provide CAD and attend the personal hearing for explanation of their case. The case stands deferred for re-listing on 25.05.2017

101.

Case No. 33	M/s. Radnik Exports
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/171/00001/AM-18/DES-V
RA. F.No. 05/27/039/00026/AM14	Annual AA No. 05102374417 dated 24.12.2013
Dt. 24.12.2013	

Subject: Fixation of norms for the export product Other Outer Garments Ladies Top, mfd out of 100% Viscose woven dyed fabric, width 49", GSM 130+/-10% (Style: P. Randan), Other Outer Garments Ladies Top, mfd out of 100% Viscose woven dyed fabric, width 49", GSM 130+/-10% (Style: P. Rivorie), in respect of Annual Advance Authorization No. 05102374417 dated 24.12.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 31.03.2017 for fixation of norms in

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respect of Annual Advance Authorization No. 05102374417 dated 24.12.2013. Committee observed that CAD not enclosed alongwith the application and decided to ask the firm to provide CAD and attend the personal hearing for explanation of their case. The case stands deferred for re-listing on 25.05.2017

102.

Case No. 34	M/s. Maya Exports Corporation	
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/171/00086/AM-18/DES-V	
RA. F.No. 05/27/039/00026/AM14	Annual AA No. 05102374417 dated 24.12.2013	
Dt. 24.12.2013		
Subject: Request for amendment of the GSM(+/-15) in respect of 29 AAs which was decided in different		
NC meetings.		

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative not attended the hearing on 22.12.2016. the representative may again be asked to attend the personal hearing for explanation of their case. The case stands deferred for re-listing on 25.05.2017

103.

Case No. 35	M/s. Aditya Birla Grasim	
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/171/00300/AM-17/DES-V	
Subject: Request for fixation of norms for advance authorization No. 0210205622 dated 09.03.2015.		

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for allowing of wastage of 26% and higher. The case was taken up with Textile Commissioner, Mumbai and as per their comments vide letter no further revision in wastage norms is justifiable on the ground that the firm will using shorter length of fibre which will result in higher wastage by 6-7 %.

RA concern may take necessary action subject to compliance of other usual conditions.

104.

Case No. 36	M/s. Apparel Export Promotion Council
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/171/186/AM-17/DES-V

Subject: Proposal for simplification of import and export procedure.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the case was put up to DG for approval of Public Notice for amendment in description of export item "Ladies Blouse by adding "Ladies Top which was decided by NC in its meeting No.14/AM17 dated 13.10.2016 on the request of Apparel Export Promotion Council, Gurgoan. DG has remarks on note -

"2.45 sq mtrs seem to be may high! Needs to be examined"

The Committee observed that the clarification received from the AEPC vide their letter dated 14.12.2016 and same has send to TC, Noida for examination and comments. NC decided to wait for their comments and defer the case for re-listing on 25.05.2017

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Case No. 37	M/s. Loyal Textile Mills Ltd.	
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/050/00271/AM-17/DES-V	
RA. F.No. 35/80/160/00170/AM12		

Subject: Re-fixation of norms in respect of Advance Authorization No.3510036283 dated 22.11.2011

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. NC decided to modify the norms for the above AA based on the calculation submitted by the firm as under:

S. No.	Export Product	Export Quantity	Import Item	Quantity allowed
1.	Mill made industrial work wear woven garments made out of 100% Cotton Fabrics with reflective band insulated with max 100% Polyester padding quilted with Tafeta	10,000	 Raw Cotton Reactive Dyes Poly Vinyl Alcohal T Max Poly Fill 100% Polyester padding with one side scrim 60 inch width 100% Polyester Tageta-60 inch width Reflective Band 13mm AIFA Snaps No.5 Metal Golden Brass YKK Zips 18" No.5 Metal Golden Brass YKK Zips 14CM No.5 Metal Golden Brass YKK Zips 18CM Furnace Oil Restricted to 7% of FOB Value of Exports 	10962.000KG 217.500 KG 870.000 KG 22000.000 Meter 22000.000 Meter 27000.000 Number 10000.000 Number 20000.000 Number 20000.000 Number 36167.667Litre

The GSM should match in both in import and export.

RA is advised take necessary action subject to compliance of other usual conditions.

106.

Case No. 38	M/s. Radnik Exports
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/171/00279/AM-17/DES-V
RA. F.No. 05/27/039/018/AM13	

Subject: Fixation of norms for the export product "Ladies Top made out of 100% Nylon knitted (net embroidery fabric width- 140 cms, GSM 95+/-10% in respect of Annual Advance Authorization No. 0510351464 dated 12.04.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 01/02/2017 for fixation of norms in respect of Annual Advance Authorization No. 0510351464 dated 12.04.2013. Committee observed that decided to ask the firm to attend the personal hearing for explanation of their case. The case stands deferred for re-listing on 25.05.2017.

107.

Case No. 39	M/s. Radnik Exports
NC Meeting No. 2/AM-18 dt 27 04 2017	File No. 01/84/162/00184/AM-17/DES-V

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RA. F.No. 05/27/039/00026/AM14

Subject: Fixation of norms for the export product "Ladies Trouser (Style: FT Blingeling) made out of 100% Polyester Woven dyed fabric, width 57", GSM 210+/-10% in respect of Annual Advance Authorization No. 0510374417 dated 24.12.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 09/03/2017 for fixation of norms in respect of Annual Advance Authorization No. 0510374417 dated 24.12.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

108.

Case No.40	M/s. Pret Interpret Clothing Pvt. Ltd.
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No.01/84/050/042/AM-15/DES-V
RA. F.No. 07/24/040/00481/AM14	
	A designation No. 0710102348 dated 02 04 2014

Subject: Fixation of norms in respect of Advance Authorization No. 0710103348 dated 02.04.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 06.12.2016 alongwith the desired information for fixation of norms in respect of Advance Authorization No. 0710103348 dated 02.04.2014 as their case was rejected by NC in its meeting No. 33/84 dated 11.12.2014 due to non submission of information as desired by DC(MSME) on 15.10.2014. The case stands deferred for relisting on 25.05.2017.

109.

Case No. 41	M/s. Radnik Exports
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/171/00006/AM-17/DES-V
RA. F.No. 05/27/039/00025/AM14dt	
20.12.2013	MG1 of 1000/

Subject: Fixation of norms for the export product "Other Outer Garments Laded Top, Mfd out of 100% Polyester woven dyed fabric width 57" (Cuttable-56") GSM 105+/- 10% (Style: Halter Top) in respect of Annual Advance Authorization No. 0510374402 dated 14.12.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 01.02.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510374402 dated 14.12.2013. Accordingly, NC decided to ratify the norms in respect of the above Advance Authorisation as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

110.

Case No. 42	M/s. Radnik Exports
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/171/00008/AM-18/DES-V
RA. F.No. 05/27/039/00025/AM14 dt 20.12.2013	



Subject: Fixation of norms for the export product "Other Outer Garments Ladies Top, Mfd out of 100% Polyester woven dyed fabric width 57" (Cuttable-56") GSM 105+/- 10% in respect of Annual Advance Authorization No. 0510374402 dated 14.12.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 01.02.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510374402 dated 14.12.2013. Accordingly, NC decided to ratify the norms in respect of the above Advance Authorisation as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

111.

Case No. 43	M/s. Radnik Exports
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/171/00007/AM-18/DES-V
RA. F.No. 05/27/039/00025/AM14 dt 20.12.2013	

Subject: Fixation of norms for the export product "Other Outer Garments Ladies Top, Mfd out of 100% Polymide knitted (net) dyed lace fabric width 56" GSM 52+/- 10% in respect of Annual Advance Authorization No. 0510374402 dated 14.12.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 01.02.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510374402 dated 14.12.2013. Accordingly, NC decided to ratify the norms in respect of the above Advance Authorisation as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No. 44 (112)	M/s. Orient Craft Ltd.
Case 110: 11 (112)	File No. 01/84/162/00007/AM18/DES-V

Subject: Fixation of norms for export product Ladies Blouse (Full Sleeve) Made of 100% Polyester Woven dyed Fabric, GSM 122 (+/- 10%) Style No. 447028 / 44176P against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: M/s. Orient Craft Ltd. vide their letter dated 07.04.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

Case No. 45 (113)	M/s. Orient Craft Ltd.
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/162/00008/AM18/DES-V

Subject: Fixation of norms for export product Ladies Blouse made out of 100% Polyester Woven dyed Fabric, GSM 90 (+/- 10%) Style No. 446945 / 446948P against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: M/s. Orient Craft Ltd. vide their letter dated 07.04.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per





CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

Case No. 46 (114)	M/s. Richa Global Exports (P) Ltd.
	File No. 01/84/171/00011/AM18/DES-V

Subject: Fixation of norms for export product (1) Ladies Dress of 75% acrylic 23% Rayon 2% other Fiber Yarn Dyed Knitted Fabric GSM 300(+-10%) Style No. 446959, 2. Ladies Top 86% Polyester 14% Linen Dyed Knitted Fabric GSM300 (+/-10%) Style No. 445252 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 24.04.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

Case No.47 (115)	M/s. Richa Global Exports (P) Ltd.
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/171/00012/AM18/DES-V

Subject: Fixation of norms for export product (1) Ladies Top 100% Polyester Printed Woven Fabric GSM125 (+/-10%) and 100% Polyester Dyed Woven Fabric GSM 125(+/-10%) alongwith Indian Fabric, Style No. 438659, 438661, 442082, 438662, 438663, 442081 2. Ladies Top 100% Polyester Dyed Woven Fabric GSM 125(+/-10%) alongwith Indian Fabric, Style No. 438630, 442078 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 24.04.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

Case No. 48. (116)	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/162/00020/AM18/DES-V
	Ladies Skirt 100% Polyester Woven Dyed Fabric GSM

Subject: Fixation of norms for export product Ladies Skirt 100% Polyester Woven Dyed Fabric GSM 180 (Tolerance + or – 10%) Style No.4731X against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 24-04-2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case.

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The case need further examination from the CAD/CAM and other details provided in this case. NC decided to work out the wastage and case stands deferred for re-listing on 25.05.2017.

Case No.49 (117)	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/162/00020/AM18/DES-V

Subject: Fixation of norms for export product "Gents Shirt Full Sleeve with Hood Made Of 100% Cotton Yarn Dyed Woven Fabric GSM 145 (Tolerance + 0r - 10%), Style No. D3767068 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 24.04-2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

Case No. 50 (118)	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No. 2/AM-18 dt. 27.04.2017	File No. 01/84/162/00020/AM18/DES-V

Subject: Fixation of norms for export product Ladies Jacket (Style No.42-5026) made of 100% Polyester Woven Dyed Velvet Fabric GSM 220 (Tolerance + or - 10%) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 24-04-2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

Case No. 51 (119)	M/s. Richa Global Exports (P) Ltd.
	File No. 01/84/171/00028/AM18/DES-V

Subject: Fixation of norms for export product 1. Ladies Blouse of 100% Rayon Yarn Dyed Woven Fabric GSM 128 (+/-10%), Style NO.446990 / 447170, 2. Ladies Dress of 100% Rayon Yarn Dyed Woven Fabric GSM 128 (+/-10%) Style No.447002and 3. Ladies Top 100% Polyester Yarn Dyed Woven Fabric GSM 115 (+/-10%) alongwith Lining Style No.7392568/ 7422568 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 25.04.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

Vid

May 1